



The Goa Legislative Diploma No. 645 dated 30-3-1933 (Amendment) Act, 2013

Act 9 of 2013

Keyword(s):

Legislative Diploma, Omit Clause, Devasthans, Funds of Beneficence, Education

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defined in section 2 of the All India Services Act, 1951 (Central Act 61 of 1951), the State Government shall take action to keep him under suspension in accordance with the Rules or regulations applicable to his service."

7. *Amendment of section 19.*— In sub-section (1) of section 19 of the principal Act, for the expression "of not more than rupees ten thousand", the expression "which shall not be less than rupees ten thousand and which may extend to rupees one lakh" shall be substituted.

8. *Amendment of section 33.*— In section 33 of the principal Act,—

(i) in clause (iii), the words, "and any member of its staff" be omitted;

(ii) in clause (v), the words "or any member of their staff" shall be omitted;

(iii) for clause (vi), the following clause shall be substituted, namely:—

"(vi) The State Election Commissioner referred to in Article 243 K of the Constitution of India."

Secretariat, PRAMOD V. KAMAT,  
Porvorim, Goa. Secretary to the Government of Goa,  
Dated: 22-5-2013. Law Department  
(Legal Affairs).

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**Notification**

7/8/2013-LA

The Goa Legislative Diploma No. 645 dated 30-3-1933 (Amendment) Act, 2013 (Goa Act 9 of 2013), which has been passed by the Legislative Assembly of Goa on 29-04-2013 and assented to by the Governor of Goa on 21-05-2013, is hereby published for general information of the public.

*Sharad G. Marathe*, Joint Secretary (Law).

Porvorim, 22nd May, 2013.

The Goa Legislative Diploma No. 645 dated 30-3-1933 (Amendment) Act, 2013

(Goa Act 9 of 2013) [21-5-2013]

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*further to amend the Legislative Diploma No. 645 dated 30-3-1933, in its application to the State of Goa.*

Be it enacted by the Legislative Assembly of Goa in the Sixty-fourth Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Legislative Diploma No. 645 dated 30-3-1933 (Amendment) Act, 2013.

(2) It shall come into force at once.

2. *Amendment of Article 54.*— In Article 54 of the Legislative Diploma No. 645 dated 30-3-1933, clause (8) shall be omitted.

Secretariat, PRAMOD V. KAMAT,  
Porvorim, Goa. Secretary to the Government of Goa,  
Dated: 22-5-2013. Law Department  
(Legal Affairs).

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**Notification**

7/10/2013-LA

The Goa Land Revenue Code (Amendment) Act, 2013 (Goa Act 10 of 2013), which has been passed by the Legislative Assembly of Goa on 29-04-2013 and assented to by the Governor of Goa on 21-05-2013, is hereby published for general information of the public.

*Sharad G. Marathe*, Joint Secretary (Law).

Porvorim, 22nd May, 2013.